

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

- 1) For admission and hearing.
- 2) Rejoinder not filed.
- 3) M.A. 810/02 for consideration. Copy served.

Bench

BY

8/9/02

Copy of order dt. 9.9.02
issued to the Counsel
for both side.

BY 11/9/02

S.O.

BY

11/9/02

order Dated 26.07.02.

None appears for the petitioner
call this matter on 09.09.02
for hearing and final disposal
at the stage of admission.

rejoinder, if any, may be filed
in the meantime after serving copy
on the other side.

Member (J).

Order dated 9.9.02

I heard Shri S.T. Nandla, Advocate
for the applicants and Shri S.B. Sava,
Addl. Standing Counsel for the
Respondents. By filing M.A. 810/02,
the Respondents have disclosed
that the grievances of the applicants
have since been resolved. Shri Nandla
for the applicants has no objection
to this, and in the said premises,
this O.A. 190/01 has become infructuous.
In this view of this matter O.A.
No. 190/01 and M.A. 810/02 stand
disposed of accordingly. No costs.

Vice-Chairman
09.09.02
Member (J)